

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.217 – IA/165(AHM)2021
ITEM No.218 – IA 296 of 2020
ITEM No.219 – IA/321(AHM)/2021
in
CP(IB) 266 of 2019

Proceedings under Section 7 IBC

IN THE MATTER OF:

Vighnaharta Corrugators Pvt Ltd & Ors
V/s
Jaybharat Textiles & Real Estate Ltd

.....Applicant

.....Respondent

Order delivered on: 19/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the RP : Mr. Pavan S. Godiawala, Advocate
For the Secured Creditor : Mr. Dhaval Savla and Adv. Rishi Badra, Adv. in IA
296/2020 & IA 321 of 2021 & Mr. Ashish Rana, Adv. in
IA 165/21 & IA 321/21 for Secured creditor
For the Applicant : Mr. Vaibhav Tyagi, Adv. in IA 296 of 2020
For the Respondent : Mr. Siddhartha Patra, Advocate in IA 296 of 2020
for 15 to 18
Mr. Prateek Gupta, Adv. for Respondent Nos. 6 to 11.

ORDER

IA/165(AHM)2021, IA 296 of 2020 & IA/321(AHM)/2021

Ld. Counsel for the other Financial Creditor is directed to file new IA.

List for further consideration on 26.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)